

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 642 of 2020

IN THE MATTER OF:

Panch Tatva Promoters Pvt. Ltd.

...Appellant

Versus

**GPT Steel Industries Ltd.
(Through Resolution Professional) & Ors.**

.....Respondents

Present:-

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with
Ms. Prachi Johri, Ms. Mehak Khurana and
Mr. Drabesh Jha, Advocates.**

**For Respondent: Mr. Tishampati Sen, Mr. Abhishree S. and
Mr. Aarti Krupa, Advocates for R-1.
Mr. Rony John and Mr. Deep Roy, Advocates for R-2.
Mr. Raghav Kakkar, Advocate for R-3.**

**O R D E R
(Virtual Mode)**

11.09.2020 After the perusal of the Order dated 21st August, 2020, it appears that service on Respondents are complete. Further, the Learned Counsel for the Respondent No. 2 seeks two weeks' time to file Reply-Affidavit.

Reply-Affidavits of Respondent Nos. 1 and 3 have already been filed.

The Parties are directed to file their Written-Submissions not exceeding three pages before the next date of hearing.

List this Appeal 'For Admission (After Notice) on **06th October, 2020.**

Interim Order shall continue till further order.

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./md.